

By E-Mail/Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Hailakandi

Dated Guwahati, the August, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JHD/V/2022/28/4413 dated 22.08.2022

Sir,

With reference to the above, I am directed to inform you that, Shri Bidyabrata Acharyya, Secretary, District Legal Services Authority, Hailakandi has been allowed to avail LTC for the block period of 2018-2021 (**by way of carry forward**) w.e.f. 04.10.2022 to 11.10.2022 to visit Udaipur (Rajasthan) along with his wife and son (subject to granting leave), by the shortest possible route, as per existing Rules.

Shri Acharyya may be informed accordingly.

Thanking you.

Yours faithfully

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REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7326 - 7329 /A, dated 22/8/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Bidyabrata Acharyya, Secretary, District Legal Services Authority, Hailakandi, with reference to his letter No. DLSA(H)61/2016/V/765 dated 20.08.2022
3. The Deputy Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

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REGISTRAR (VIGILANCE)

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